

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

CP(IB)-2468(MB)/2018

CORAM:

SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **28.11.2018**

NAME OF THE PARTIES:

Admind media Solutions
v/s.
Bharat Infrastructure & Engineering Pvt. Ltd.

SECTION: 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

ORDER

1. Both sides are present.
2. On perusal, noticed that the consent of the IRP is not on record. Petitioner is directed to file the same. A reply has been filed by the Respondent Debtor. The Petitioner is seeking time to file rejoinder, to be filed by 31.12.2018. Pleadings are to be completed by 15.01.2019.
3. Matter is listed for final hearing on **30.01.2019**.

28.11.2018
pvs

Sd/-
M.K. SHRAWAT
Member (Judicial)